**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 366 OF 2025

IN THE MATTER OF:
RAY SINGH … APPLICANT

VERSUS

UTARA BRICK FIELD THROUGH
PROPRIETOR & ORS. .….RESPONDENTS

INDEX

SLNo.	PARTICULARS	PAGES
1.	AFFIDAVIT IN COMPLIANCE OF ORDER DATED 29.01.2026 ON BEHALF OF U.P. POLLUTION CONTROL BOARD.	
2.	**ANNEXURE-1** A true copy of said inspection report	
3.	**ANNEXURE-2** True copy of such compliance report of the closure order dated 04.04.2026	
4.	Vakalatnama	

NEW DELHI
DATED: 06.04.2026

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 366 OF 2025

IN THE MATTER OF:
RAY SINGH **... APPLICANT**

VERSUS

UTARA BRICK FIELD THROUGH PROPRIETOR & ORS. **.....RESPONDENTS**

AFFIDAVIT IN COMPLIANCE OF ORDER DATED 29.01.2026 ON BEHALF OF U.P. POLLUTION CONTROL BOARD.

NOTARIAL

NOTARIAL

I Dr. Vishwanath Sharma S/o Late Dr. Manoranjan Sharma, aged about 49 years, Regional Officer, U.P. Pollution Control Board, Aligarh, U.P. do hereby solemnly affirm and declare as under:

1. That I in the capacity abovenoted am conversant with the facts and record of the present case, hence competent to swear this affidavit.

2. That in the abovenoted matter reply dated 25.10.2025 has been filed on behalf of UPPCB wherein it has been stated that Respondent No. 1 brick kiln has operated without Consent to Establish and Consent to Operate, hence the UPPCB has issued closure order dated 10.02.2023. Inspite of closure order the brick kiln has operated from 10.04.2025 to 25.06.2025, hence for total 77 defaulting days, EC was calculated as per the guidelines of CPCB which is as follows:

EC = PI x N x R x S x LF,

593
06/04/2026

7. कार्यालय अभिलेखानुसार ईंट भट्ठे द्वारा पुनः सहमति (जल/वायु) प्राप्त करने हेतु आनलाइन आवेदन दिनांक 08.05.2025 को किया गया, जिसको वांछित सूचना/प्रपत्र के अभाव में कार्यालय के आनलाइन सन्दर्भ संख्या–240038 दिनांक 27.05.2025 के माध्यम से अस्वीकृत कर दिया गया था।

8. ईंट भट्ठे के विरूद्ध कार्यालय के पत्र संख्या–812 दिनांक 29.07.2025 के माध्यम से ईंट भट्ठे के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–37 के अन्तर्गत अभियोजनात्मक कार्यवाही किये जाने की संस्तुति बोर्ड मुख्यालय, लखनऊ को की गयी **(संलग्नक–1)**।

9. कार्यालय अभिलेखानुसार मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–366/2025 राय सिंह बनाम उतरा ब्रिक फील्ड थ्रो प्रोपराइटर व अन्य में दिनांक 29.01.2026 को पारित आदेश निम्नवत् है–

"………4. Along with the report the UP PCB has placed on record the inspection report dated 29.07.2025 as Annexure R-3/4 disclosing that the consent application made by the Respondent No. 1 was rejected on 27.05.2025 and also disclosing the details of non-compliance of the siting criteria. The inspection report reveals that inspite of the closure order the Respondent No. 1 had operated brick kiln during the year 2024-2025. The UP PCB thereafter had given the notice dated 29.07.2025 to the Respondent No. 1 for the prosecution under Section 37 of the Air (Prevention and Control of Pollution) Act, 1981 while noting the fact that the Respondent No. 1 had operated in the year 2024-2025 inspite of closure order.

5. The counsel for the UP PCB is granted four weeks' time to ascertain the period of violation for illegal operation of brick kiln and for illegal mining by the Respondent No. 1 and calculate the environmental compensation and place it on record along with the scheme for utilization of the said environmental compensation.

6. List on 07.04.2026……."

10. कार्यालय अभिलेखानुसार कार्यालय के पत्र संख्या–1707 दिनांक 18.02.2026 द्वारा खान अधिकारी, कासगंज को ईट भट्ठा मै0 उत्तरा ब्रिक फील्ड, गाटा संख्या–119/1, गंगसारा, धूमरी रोड, परगना–सिढ़पुरा, तहसील–पटियाली, जनपद–कासगंज द्वारा की गयी अवैध मिट्टी खनन के सम्बन्ध में सूचना प्रेषित किये जाने हेतु पत्र प्रेषित किया गया है **(संलग्नक–2)**।

11. तत्क्रम में खान अधिकारी, कासगंज द्वारा अपने पत्र सख्या–508 दिनांक 09.03.2026 के माध्यम से मै0 उत्तरा ब्रिक फील्ड, गाटा संख्या–119/1, गंगसारा, धूमरी रोड, परगना–सिढ़पुरा, तहसील–पटियाली, जनपद–कासगंज को मिट्टी खनन हेतु प्रदान की गयी अनुमति/अनुज्ञा के सम्बन्ध में सूचना प्रेषित की गयी है, जोकि निम्नवत् है–

" अवगत कराना है कि मै0 उत्तरा ब्रिक फील्ड, गाटा संख्या–119/1, ग्राम–गंगसारा, धुमरी रोड, परगना–सिढ़पुरा, तहसील–पटियाली द्वारा भट्ठा सत्र 2024–25 में चालान संख्या AKD240372175 दिनांक 21.11.2024 एवं 2025–26 में चालान संख्या AKD250368667 दिनांक 30.11.2025 द्वारा विनियमन शुल्क जमा किया गया है। ब्रिक क्लिन सर्टिफिकेट संलग्न है।" **(संलग्नक–3)**

12. निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि ईंट भट्ठे का संचालन दिनांक 07.02.2026 से किया गया है।

13. कार्यालय जिलाधिकारी, कासगंज के कार्यालय आदेश संख्या–12/EU-17/2026 दिनांक 02.04.2026 द्वारा सन्दर्भित ईंट भट्ठा मै0 उत्तरा ब्रिक फील्ड, गाटा संख्या–119/1, गंगसारा, धूमरी रोड, परगना–सिढ़पुरा, तहसील–पटियाली, जनपद–कासगंज का संचालन/उत्पादन

EC = 50 x 1 x 250 x .5 x 1.0 = Rs. 6,250/-
EC = 77 x 6,250 = Rs. 4,81,250/-

3. That thereafter the matter came up for hearing on 29.01.2026 when this Hon'ble Tribunal issued the following directions to UPPCB:

> "5. The Counsel for the UPPCB is granted four weeks' time to ascertain the period of violation for illegal operation of brick kiln and for illegal mining by the Respondent No. 1 and calculate the environmental compensation and place it on record alongwith the scheme for utilization of the said environmental compensation."

4. That the inspection of the said brick kiln was done on 04.04.2026 when it was found that inspite of closure order brick kiln is in operation. It was also informed by the Mines Officer, Kasganj that the said brick kiln has deposited the mining fee with compounding fee for the 2024-25 and 2025-26. A true copy of said inspection report is being enclosed herewith and marked as **Annexure-1.**

5. That as the brick kiln was found in operation, hence the same has been got closed by pouring water by fire brigade and the representative of brick kiln was directed not to operate the brick kiln without obtaining the consent under Air and Water Act. True copy of such compliance report of the closure order dated 04.04.2026 is being enclosed herewith and marked as **Annexure-2**.

6. That as the brick kiln has started operating the 07.02.2026, hence environmental compensation has been computed from 07.02.2026 to 03.04.2026 as per the amended guidelines of CPCB wherein value of pollution index (PI) has been made as 65 instead of 50 as earlier which is as follows:

   EC = PI x N x R x S x LF
   EC = 65 x 1 x 250 x 0.5 x 1.0 = Rs. 8,125/-

   <u>Default period</u>
   7th February, 2026 to 3rd April, 2026

   Total = 56 days default

   EC - Rs. 8125 x 56 = Rs. 4,55,000/-

GULAB RAI
C.Court
Regd. No-2772
NOTARY
Govt. of India

The above facts are being placed for kind consideration of this Hon'ble Tribunal.

DEPONENT

<u>VERIFICATION:</u>

I, the abovenamed deponent, do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE DAY OF APRIL, 2026 AT ALIGARH, U.P.

S.No. 06/04/2026 Date ... Time ...
Solemnly affirmed Before me
Affidavit by
Identified
Who has been
and have brought ... contains here
to be correct ... the same
place

06/04/2026

GULAB RAI
(Notary Govt. of India)
(Notary) G.O.I., Aligarh
Regd. No. 2772

6/4/26
DEPONENT

Annexure-1

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–366/2025 राय सिंह बनाम उतरा ब्रिक फील्ड थ्रो प्रोपराइटर व अन्य में पारित आदेश दिनांक 29.01.2026 के क्रम में मै0 उत्तरा ब्रिक फील्ड, (अक्षांश–27.597711 एवं देशान्तर–78.880676), गाटा संख्या–119/1, गंगसारा, धूमरी रोड, परगना–सिढ़पुरा, तहसील–पटियाली, जनपद–कासगंज की निरीक्षण आख्या:–

उपरोंक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–366/2025 राय सिंह बनाम उतरा ब्रिक फील्ड थ्रो प्रोपराइटर व अन्य में पारित आदेश दिनांक 29.01.2026 के क्रम में ईट भट्ठे का संयुक्त निरीक्षण जिला प्रशासन के साथ दिनांक 04.04.2026 को किया गया। निरीक्षण के समय ईंट भट्ठा प्रतिनिधि के रूप में श्री जितेन्द्र गुप्ता (ईंट भट्ठा प्रतिनिधि) मोबाइल–9720807751) उपस्थित मिले। विस्तृत निरीक्षण आख्या निम्नवत है:–

1. निरीक्षण के समय ईट भट्ठा जिग–जैग/हाईड्राफ्ट पद्धति पर स्थापित एवं संचालित पाया गया। निरीक्षण के समय लिये गये फोटोग्राफ निम्नवत् है–

2. ईंट भट्ठे द्वारा मिट्टी, बालू एवं पानी को मुख्य कच्चे माल के रूप में प्रयोगकर पथाई एवं फुकाई आदि प्रक्रिया द्वारा लगभग–20,000 ईंट/दिन का उत्पादन कार्य किया जाता है।
3. ईंट भट्ठे में ईंधन के रूप में तूरी/लकडी का प्रयोग लगभग 3 टन/दिन किया जाता है। ईंधन के दहन से उत्सर्जित फ्लू गैसों के निस्तारण हेतु भू–तल से लगभग 30 मीटर ऊँची पक्की चिमनी स्थापित की गयी है।
4. निरीक्षण के समय ईट भट्ठे की चिमनी पर प्लेटफार्म, सीढ़ी, पोर्टहॉल स्थापित नहीं पाये गये।
5. कार्यालय अभिलेखानुसार ईंट भट्ठे द्वारा प्रथम बार सहमति (जल/वायु) प्राप्त करने हेतु आनलाइन आवेदन दिनांक 22.10.2022 को किया गया था। उक्त आवेदन पत्र को वांछित सूचना/प्रपत्र के अभाव में कार्यालय के आनलाइन सन्दर्भ संख्या–168283 दिनांक 27.11.2022 के माध्यम से अस्वीकृत कर दिया गया था।
6. कार्यालय अभिलेखानुसार ईंट भट्ठे के विरूद्ध बोर्ड मुख्यालय के पत्र संख्या–एच88999/सी–4/सा–II–758/बन्दी/2023 दिनांक 11.02.2023 के माध्यम से बन्दी आदेश जारी किया गया है, जो वर्तमान में प्रभावी है।

प्रक्रिया को बन्द कराये जाने हेतु समिति का गठन किया गया **(संलग्नक–4)**। उक्त आदेश के अनुपालन में गठित समिति द्वारा दिनांक 04.04.2026 को ईंट भट्टे की उत्पादन प्रक्रिया को बन्द करा दिया गया है एवं निरीक्षण के समय उपस्थित ईंट भट्ठा प्रतिनिधि को निर्देशित किया गया कि भविष्य में ईंट भट्ठे का संचालन राज्य प्रदूषण नियंत्रण बोर्ड से सहमति (जल/वायु) प्राप्त किये जाने के उपरान्त ही किया जाये **(संलग्नक–5)**।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में पारित आदेश दिनांक 29.01.2026 को दृष्टिगत रखते हुए ईंट भट्ठे पर उपस्थित प्रतिनिधि द्वारा दी गयी सूचना के अनुसार ईंट भट्ठे का संचालन दिनांक 07.02.2026 से किया गया है। अतः ईंट भट्ठे को दिनांक 07.02.2026 से दिनांक 03.04.2026 तक कुल 56 डिफाल्टर दिवस मानते हुए केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा पर्यावरणीय क्षतिपूर्ति हेतु जारी गाइडलाइन के अनुसार EC=PIxNxRxSxLF, EC=65x1x250x0.5x1.0=8,125/- प्रतिदिन की दर से कुल 56 दिवस हेतु रू0 8,125x56= 4,55,000/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

04/04/26   04-04-26

(सन्दीप)   (फरेश कुमार)
अवर अभियन्ता   सहायक पर्यावरण अभियन्ता

क्षेत्रीय अधिकारी महोदय,

F:\NGT matter\UTTRA BRICK KASGANJ

प्रेषक

खान निरीक्षक,
कासगंज।

09/03/26

सेवा में,

क्षेत्रीय अधिकारी,
क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड
रामघाट रोड, अलीगढ़।

पत्रांकः 508/खनिज लिपिक–NGT-2025 दिनांकः 9 मार्च, 2026

विषयः– मा0राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–366/2025 राय सिंह बनाम उत्तरा ब्रिक्स फील्ड थ्रो प्रोपराइटर एवं अन्य में पारित आदेश दिनांक 29.01.2026 के अनुपालन के संबंध में।

महोदय,

उपरोक्त विषयक अपने कार्यालय के पत्र सं0–1707/ओए नं0–366/2025–26 दिनांक 18.02.2026 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसके अन्तर्गत मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश 29.01.2026 के सम्बन्ध में मै0 उत्तरा ब्रिक फील्ड, गाटा संख्या–119/1 ग्राम गंगसारा धुमरी रोड परगना सिढ़पुरा तहसील पटियाली जनपद कासगंज द्वारा अब तक की गयी अवैध मिट्टी खनन के सम्बन्ध में सूचना एवं वर्तमान में उक्त फर्म द्वारा मिट्टी खनन हेतु कार्यालय से अनुज्ञा/अनुमति ली गयी है अथवा नहीं, के संबंध में सूचना चाही गई है।

उक्त के संबंध में अवगत कराना है कि मै0 उत्तरा ब्रिक फील्ड, गाटा संख्या–119/1 ग्राम गंगसारा धुमरी रोड परगना सिढ़पुरा तहसील पटियाली द्वारा भट्ठा सत्र 2024–25 में चालान सं0 AKD240372175 दिनांक 21.11.2024 एवं 2025–26 में चालान सं0 AKD250368667 दिनांक 30.11.2025 द्वारा विनियमन शुल्क जमा किया गया है। ब्रिक क्लिन सर्टिफिकेट संलग्न है। सूचना आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भवदीय,

9/3/26

(मो0 एजाज़)
खान निरीक्षक
कासगंज।

Imp Matter
NGT Case

AEE
कृ0 मा0 NGT द्वारा दिये गये निर्देशों के क्रम में EC Calculate कर कोई प्रस्ताव प्रेषित करायें। आवश्यक

10/3/26

JE(S)

16.03.26

Application No.- 318024250099

भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश

DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Brick Kiln Certificate

This is to certify that ***KIRTI GUPTA*** resident of- H.N. 46 , NEHRU NAGAR , SIDHPURA , KASGANJ **GSTN - 09DEPPG9938R1Z5** is Proprietor/Partner of Brick kiln **UTTARA BRICK FIELD** Located at District - **Kasganj,** Tehsil - **Patiali,** Village - **Gangsara,** Gata - **119** Number of Paya- **11,** Brick Kiln Type- **ZigZag** has submitted amount **₹ 212276** as Total Fee inclusive of Application Fee, Regulating Fee and Palothan Soil fee for Brick kiln session **2024-2025** by challan number ***AKD240372175*** Dated - **21/11/2024**

To be considered as a Certificate of depositing regulating Fee on Brick Earth and valid for transportation and storage of Brick Earth and Palothan Soil. As per Government of UP notification dated 30.10.2023, the amended rule 3(1) of UPMCCR-2021 is as follows "For the purpose of the rule digging or extraction of ordinary clay, ordinary earth for making bricks and pottery shall not be treated as mining operation. provided that pit created by such digging or extraction shall not be deeper then two meters"

As per the Application by the Owner of Brick kiln, Brick Earth digging will be done from

क्रम संख्या	जनपद	तहसील	ग्राम	भू-स्वामी का नाम	गाटा संख्या:	क्षेत्रफल (हे०):
1	Kasganj	Patiali	Bhujpura	OMVEER SINGH	429	1.1730
2	Kasganj	Patiali	Bhujpura	UTKARSH GUPTA	650	0.906

Issuing Date : 21/11/2024 Valid Till : 30/09/2025

This Certificate has been Digitally issued. It has been Downloaded by the applicant from Departmental portal upmines.upsdc.gov.in. after depositing Regulating Fee. This Certificate does not require any Signature.It's validity can be checked from portal upmines.upsdc.gov.in.

Application No.- 318025260060

भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश

DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Brick Kiln Certificate

This is to certify that ***KIRTI GUPTA*** resident of- H.N. 46 , NEHRU NAGAR , SIDHPURA , KASGANJ **GSTN - 09DEPPG9938R1Z5** is Proprietor/Partner of Brick kiln **UTTARA BRICK FIELD** Located at District - **Kasganj**, Tehsil - **Patiali**, Village - **Gangsara**, Gata - **119** Number of Paya- **11**, Brick Kiln Type- **ZigZag** has submitted amount **₹ 212276** as Total Fee inclusive of Application Fee, Regulating Fee and Palothan Soil fee for Brick kiln session **2025-2026** by challan number ***AKD250368667*** Dated - **30/11/2025**

To be considered as a Certificate of depositing regulating Fee on Brick Earth and valid for transportation and storage of Brick Earth and Palothan Soil. As per Government of UP notification dated 30.10.2023, the amended rule 3(1) of UPMCCR-2021 is as follows "For the purpose of the rule digging or extraction of ordinary clay, ordinary earth for making bricks and pottery shall not be treated as mining operation. provided that pit created by such digging or extraction shall not be deeper then two meters"

As per the Application by the Owner of Brick kiln, Brick Earth digging will be done from

क्रम संख्या	जनपद	तहसील	ग्राम	भू-स्वामी का नाम	गाटा संख्या:	क्षेत्रफल (हे०):
1	Kasganj	Patiali	Bhujpura	OMVEER SINGH	429	1.1730
2	Kasganj	Patiali	Bhujpura	UTKARSH GUPTA	650	0.906

Issuing Date : 30/11/2025

Valid Till : 30/09/2026

This Certificate has been Digitally Issued. It has been Downloaded by the applicant from Departmental portal upmines.upsdc.gov.in. after depositing Regulating Fee. This Certificate does not require any Signature.It's validity can be checked from portal upmines.upsdc.gov.in.

Annexure-2

बन्दी आदेश का अनुपालन

बोर्ड मुख्यालय के पत्रांक एच88999/सी–4/सामान्य–II–758/बन्दी/2023 दिनांक 11.02.2023 के द्वारा मै0 उत्तरा ब्रिक फील्ड, ग्रा0-गंगासरा, परियली, अतरौली को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31ए के अन्तर्गत बन्दी आदेश जारी किये गये हैं। उक्त ईट भट्ठे का निरीक्षण जिला प्रशासन — के साथ संयुक्त रूप से दिनांक 04/04/2026 को किया गया। निरीक्षण के समय ईट भट्ठे के प्रतिनिधि के रूप में श्री जितेन्द्र गुप्ता मो.नं. 9720807751 उपस्थिति थे। उक्त ईट भट्ठे का संचालन दिनांक 04/04/2026 को बन्द करा दिया गया है। बन्दी आदेश की प्रति ईट भट्ठे के प्रतिनिधि श्री जितेन्द्र गुप्ता को एवं सम्बन्धित थाना सिढ़पुरा के प्रतिनिधि श्री किशन सिंह मो. नं.: 9411257386 को प्राप्त करा दी गयी है।

निरीक्षण के समय उपस्थित ईट भट्ठा प्रतिनिधि को निर्देशित किया गया कि भविष्य में ईट भट्ठे का संचालन राज्य प्रदूषण नियंत्रण बोर्ड से सहमति (जल/वायु) प्राप्त किये जाने के उपरांत ही किया जाय।

J.E AEE 04.04.26
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
अलीगढ़

4/4/26
सम्बन्धित थाने के
थानाध्यक्ष/प्रतिनिधित
(किशन सिंह)

उपजिलाधिकारी
/प्रतिनिधि 4/4/026

जितेन्द्र गुप्ता
4/4/26
(ईट भट्ठा प्रतिनिधि)

[illegible]
4/4/026
फायर [illegible]

भट्ठे पर फायर ब्रिगेड टीम द्वारा पानी डालकर आग बुझाई गयी।

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

~~Appeal /OA NO.~~ OA No 366 of 2025

In re:

Ray Singh — Plaintiff /Appellants/ Petitioner/Complainant

VERSUS

Uttra Brick field Through Proprietor & Ors. — Defendant/Respondent/ Accused

KNOW ALL to whom these present shall come that I/We Anuj Kumar Chaubey the above named Law officer do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case & authorize :-

Mr.Pradeep Misra, Mr. Daleep Dhyani, Advocates,
138, New Lawyers Chamber, Supreme Court of India,
New Delhi, Ph. :011-23070011, Mob. 9810252518, 9811070721

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on my/our behalf.

AND I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

AND I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

AND I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

AND I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I/we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 06 day of 04 .2026 .

Ac[cepted su]bject to the terms of fees.

(PRADEEP MISRA)(DALEEP DHYANI)
Advocate Advocate (D/435/01)

Client
Anuj Kumar Chaubey
Law Officer-I
U.P. Pollution Control Board
Lucknow

ADVOCATES' WELFARE FUND STAMP
BAR COUNCIL OF DELHI
₹25
2607299
पच्चीस रुपये TWENTYFIVE RUPEES